
1	2	3
2.	University of California, Berkeley, USA	7
3.	JKF School, Harvard University, USA	10
4.	Cambridge University, U.K.	7
5.	LSE Summer School, London, U.K.	1
6.	University of Chicago, USA	1

(c) Yes, Sir. The officers are required to submit the post training feedback/report online/physically. The overall feedback of the officers regarding DFFT training programs is that the programs attended under the scheme are very good, provide exposure to the international best practices, are enriching and found very useful for future performance.

MRP provisions for products sold loose

1354. SHRI VIJAY GOEL: Will the Minister of CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION be pleased to state:

(a) whether the Ministry has received any proposal on printing legible text on products;

(b) if so, the details thereof and the details of the steps taken in this direction; and

(c) the steps taken by Government to make the Maximum Retail Price (MRP) provisions applicable for products which are sold loose?

THE MINISTER OF STATE IN THE MINISTRY OF CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION (SHRI DANVE RAOSAHEB DADARAO): (a) and (b) Under the Legal Metrology (Packaged Commodities) Rules, 2011 certain declarations are to be made on all pre-packaged commodities in the interest of consumers like name and address of the manufacturer/packer/importer, country of origin, name of the commodity, net quantity, month and year of manufacturing, retail sale price in the form of Maximum Retail Price (MRP) ₹...(inclusive of all taxes) and consumer care details etc.

Under Rule 9 (1)(a) and under Rule 9(1) proviso (b) of the said rules provision is already existing so that declarations made are legible.

(c) Advisory for making some declarations including MRP was issued for loose garments.

In respect of loose articles the Hon'ble High Court of Telangana and Andhra Pradesh in the W. P. No. 27029 of 2018 directed to the Association of Multiplex Cinema Operators in India formed under the aegis of FICCI to display prominently at the points of sale of the non-packaged commodities, on the menu board, the price per standard unit of weights or measures or numerals or multiples thereof.

The direction of the Hon'ble High Court was circulated to the Controller of Legal Metrology of all States/UTs for compliance.

Sugarcane arrears

1355. SHRI R. VAITHILINGAM: Will the Minister of CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION be pleased to state:

(a) whether it is a fact that the cane price arrears as on December 31, 2018 were ₹19,000 crore, including ₹2,800 crore of arrears of the previous season;

(b) if so, the details thereof; and

(c) whether it is also a fact that this is substantially higher than the arrears of last season as on December 31, 2017, of around ₹10,600 crore?

THE MINISTER OF STATE IN THE MINISTRY OF CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION (SHRI DANVE RAOSAHEB DADARAO): (a) and (b) As on 31.12.2018, cane price arrears of ₹ 21,226.63 crores were outstanding against the sugar mills, including arrears of ₹4942.49 crores of previous seasons.

(c) As on 31.12.2017, cane price arrears of ₹ 12,415.02 crores were outstanding against the sugar mills.

Production of sugar

1356. SHRI R. VAITHILINGAM: Will the Minister of CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION be pleased to state:

(a) whether it is a fact that till January 15, 2019, as many as 5,190 sugar mills in the country have produced 14.69 million tonnes of sugar against 13.56 million tonnes produced in the corresponding period of last year;